SHRI V. VIJAYASAI REDDY: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2020 (insertion of new Article 21B)

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI V. VIJAYASAI REDDY: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Indian Penal Code Amendment) Bill, 2021; Shri V. Vijayasai Reddy.

SHRI V. VIJAYASAI REDDY: Sir, I move for leave of the House to introduce The Indian Penal Code (Amendment) Bill, 2021. *

MR. DEPUTY CHAIRMAN: You have to only introduce at this stage and not speak about the Bill. Kindly take care.

The Indian Penal Code (Amendment) Bill, 2021

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I move for leave of the House to introduce the Indian Penal Code, 1860.

The question was put and the motion was adopted.

SHRI V. VIJAYASAI REDDY: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Constitution (Amendment) Bill, 2020 (insertion of new articles 12A and 12B); Shri Y.S. Chowdary; not present. Now, The High Court of Orissa (Establishment of a Permanent Bench in Western Odisha) Bill, 2020; Shri Prasanna Acharya.

^{*}Not recorded.